

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH
ALLAHABAD**

ALLAHABAD this the 02nd day of *August, 2019*.

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

Original Application Number. 330/00817/2015.

Ram Vishal Gupta, Aged about 22 years, S/o Late Mukesh Chandra Gupta, R/o 31-B, Pura Padain, Daraganj, Allahabad.

.....Applicant.

VE R S U S

1. Union of India through the Secretary, Ministry of Defence, Government of India, New Delhi.
2. The Director General, Ordnance Factories, Ordnance Factory Board, 10-A, Saheed Khudiram Bose Road, Kolkata – 700001.
3. The Commandant, COD, Cheoki, Naini, Allahabad.

.....Respondents

Advocate for the applicant : Shri Manish Kumar Yadav

Advocate for the Respondents: Shri Lal Mani Singh

O R D E R

During the course of the arguments, it comes out that the application dated 20.06.2007 for compassionate appointment was filed by the applicant Ram Vishal Gupta on the death of his father on 14.07.2005 while working in the respondents department which is pending disposal by the respondents' department.

2. Learned counsel for the applicant submitted that his limited prayer is to direct the respondents to consider and decide his application for appointment on compassionate grounds.

3. On the other hand, learned counsel for the respondents states that mother of the applicant was already involved in murder of applicant's father for which she was convicted and presently appeal against conviction is pending before the Hon'ble High Court. Therefore, vide order dated 02.06.2019, the applicant was informed that till the matter of retiral dues and pension etc. is decided no action can be taken on his application for appointment on compassionate grounds.

4. Considering the arguments of the learned counsels for both the parties and looking into the facts of the case, the application filed by the applicant for appointment on compassionate grounds cannot be kept pending till other matter like retiral dues and pension etc is decided.

5. Accordingly, the OA is disposed of with direction to the respondents / competent authority to consider and decide application of the applicant dated 20.06.2007 by a reasoned and speaking order to be communicated to the applicant within a period of three months from the date of receipt of certified copy of this order.

6. It is made clear that nothing has been expressed on merits of the case.

**(RAKESH SAGAR JAIN)
MEMBER- J.**

Anand...